

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

**CONTEMPT PETITION NO.170/0029/2020
IN
ORIGINAL APPLICATION NO.170/00922/2019**

DATED THIS THE 4TH DAY OF DECEMBER, 2020

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

Sri.V.Muthappa,
Aged 64 years,
S/o Late Sri.Venkatappa,
Chief Section Supervisor (Retired),
Bengaluru Telecom District,
Residing at No:747, 17th 'A' Cross,
37th Main, 6th Phase,
J.P.Nagar, Bengaluru: 560 078.Petitioner

(By Shri P.A. Kulkarni..... Advocate)

vs.

1.Sri Pravin Kumar Purwar
Chairman and Managing Director,
Bharat Sanchar Nigam Limited,
Corporate Office (Personnel-II Section)
Bharat Sanchar Bhawan,
4th Floor, Janpath,
New Delhi: 110 001.

2.Sri P. Raghavan.
Chief General Manager Telecom,
Karnataka Telecom Circle, BSNL,
No.1, S.V. Road, Halasuru,
Bengaluru: 560 008.

3.Sri Chittaranjan Mohapatra,
Principal General Manager
BSNL, Bengaluru Telecom District,
Raj Bhavan Road, Telephone House,
Bengaluru: 560 001.

4.Dr. Rashmi,
Karnataka CCA,
Amenity Block, CMX Compound,
2nd Floor, Palace Road,
Bengaluru: 560 001.
...Respondents

(By A.N. Gangadharaiyah, Counsel for R 1 to 3
Shri Vishnu Bhat Counsel for Respondent No.4)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

Shri P.A. Kulkarni, learned counsel representing the petitioner at the very outset, submitted that the Hon'ble High Court of Karnataka at Bangalore, has stayed the order dated 25.02.2020 passed by this Tribunal in OA. No. 922/2019, upto 16.12.2020.

2. In view of the afore stated fact, nothing survives in the present Contempt Petition and the same is disposed of having been rendered infructuous.

3. However, the petitioner shall be at liberty to get the Contempt Petition revived in the eventuality of dismissal of Writ Petition by the Hon'ble High Court.

(RAKESH KUMAR GUPTA)
MEMBER (A)

vmr

(SURESH KUMAR MONGA)
MEMBER (J)

